

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(CAA) 392(ND) 2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
11.01.2018**

**NAME OF THE COMPANY: M/s KSA Corporate Advisors Pvt. Ltd. and  
Reina Industries Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 230-232**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present : Counsel for the Petitioner  
Counsel for Income Tax Department

**ORDER**

Report of the RD, OL is stated to have been filed but the same is still not before us. The departments have no objection to the sanction of the scheme. Ld. Counsel for the Income Tax Dept. prays for some more time to file objections, if any. The same is vehemently opposed by Ld. Counsel for the applicant company on the grounds that a period of 30 days has already expired (substantiated by his postal record) and there is no ground to extend the time.

In view of the specific request by the Ld. Counsel for the IT Department, this Bench is of the view that it would be expedient to grant them one week's time to file their reply.

To come up on 23<sup>rd</sup> January, 2018.

-S-d-1

**(Deepa Krishan)  
Member (T)**

-S-d-1

**(Ina Malhotra)  
Member (J)**